

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-1097(PB)/2019

IN THE MATTER OF:

The Verandas Apartment Owners Association Applicant/petitioner
v.
M/s. Saluja Construction Company Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner	Mr. Sonal Anand Y Mr. Aayush Sai, Advs.
For the Respondent	Mr. Asheesh Jain, Mr. Vinay Mathew Joseph & Mr. Adarsh Kumar Gupta, Advs.

ORDER

We have heard the arguments in detail and have found that there is a tripartite agreement dated 23.04.2016 between M/s. Saluja Construction Company Ltd.- Corporate Debtor and the maintenance agency known as M/s. Long Lasting Maintenance Services Pvt. Ltd. In the reply under the caption preliminary submission 'B' at page 6 it has been asserted by the corporate debtor that the amount received for maintenance has been transferred to the Maintenance Agency namely M/s. Long Lasting Maintenance Services Pvt. Ltd. However, there is no document placed on record showing that the aforesaid amount has been actually transferred. The statement of account by the corporate debtor reflecting the entries transferring the amount to



the maintenance agency along with the affidavit be filed. The needful shall be done within one week with a copy in advance to the counsel opposite.

List for further consideration on 23.08.2019.

Sd/-

**(M.M. KUMAR)
PRESIDENT**

Sd/-

**(S.K MOHAPATRA)
MEMBER (TECHNICAL)**

09.08.2019
Ritu Sharma